

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. OA 1056 of 1996

Date of order : 22.11.04

Present: Hon'ble Mr. Mukesh Kumar Gupta, Judicial Member

Hon'ble Mr. M.K. Mishra, Administrative Member

JOGINDER SINGH

VS

UNION OF INDIA & ORS.

For the applicant : None

For the respondents: None

O R D E R

M.K.Gupta, J.M.

Since none appears for the parties, we take note of Rule 15(1) of CAT (Procedure) Rules, 1987 and proceed to ~~decide~~ the matter.

2. In the present application the applicant seeks quashing of impugned charge sheet dated 30.11.95 on various grounds as mentioned and perused by us.

3. From the reply para 13, we find that in respect of paragraph 4(p), the respondents have stated that the penalty by reduction by one stage for one year was imposed by order dated 24.4.2000. We may note that the said order dated 24.4.2000 is placed at Annexure R/1 to the reply. In view of the above since the charge sheet has been carried in the penalty order dated 24.4.2000, the present application cannot be ~~stand~~ <sup>be considered</sup> and is accordingly dismissed. It goes without saying that the applicant will be at liberty to take appropriate steps in challenging the aforesaid penalty. No order as to costs.

MEMBER (A)

MEMBER (J)

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